

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 211 of 2015

Dated :04 November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M P Biomass Energy Developers Association & Ors Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee
Ms. Akshi Seem

Counsel for the Respondent (s) : Mr. C.K. Rai for R-1

ORDER

Affidavit of service has been filed on 19th October, 2015. As per Affidavit of service, the Respondent No.1, i.e. MPERC was served on 9th October, 2015. In spite of the service, Respondent No.1 has not filed Counter Affidavit/reply within the time of three weeks' as prescribed by this Tribunal.

As per affidavit of service filed by the Appellant, the Respondents have been duly served. Except Respondent No.1 no other Respondents have today put any appearance either personally or through their Counsel. Learned Counsel for the Respondent No.1 prays for and is granted three weeks' time to file Counter affidavit/reply. Though there is no request to seek any time for filing any Counter Affidavit, we on our own, allow other Respondents to file Counter Affidavit within three weeks' from today and rejoinder, if any, be filed within two weeks thereafter.

Post the Appeal for hearing on **14th December, 2015.**

**(T. Munikrishnaiah)
Technical Member**

hcj/vg

**(Justice Surendra Kumar)
Judicial Member**